

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 131
ANSWERED ON 04.12.2023

DISPLACEMENT OF PEOPLE DUE TO MINING ACTIVITIES

131 SMT. PRIYANKA CHATURVEDI:

Will the Minister of MINES be pleased to state:

- (a) whether Government has any data regarding the number of people displaced due to mining activities all over the country in the last five years, if so, the details thereof;
- (b) whether Government has made available any employment opportunities to displaced people, if so, the details thereof;
- (c) whether Government has provided rehabilitation to the displaced people, if so, the details thereof; and
- (d) whether Government had made any environmental impact-assessment due to the mining activities, if so, the details thereof ?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (c): The subject matter of rehabilitation of displaced people is in the purview of State Governments and therefore, such information is available with the States. Data is being collected.

(d): Environment Clearance is one of the mandatory statutory clearances to be obtained by the successful bidder for execution of Mining Lease. Environmental Impact Assessment (EIA) as per the Environment Impact Assessment (EIA) Notification, 2006 under the Environment Protection Act, 1986 notified by Ministry of Environment Forest and Climate Change is mandatory for obtaining Environment Clearance. Accordingly Environment Impact assessment is carried out for the mines before start of production.
